

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 12th day of March, 2003.

Original Application No. 1371 of 1998.

Hon'ble Mr. Justice R.R.K. Trivedi, Vice-Chairman.

1. Brijesh Kumar a/a 30 years, S/o Sri Mewa Lal
2. Chandra Shekhar Yadav alias Kukoo
a/a 30 years S/o Late Sarjoo Prasad
3. Bhagwan Das a/a 30 years S/o Sri Prem Nath Verma
4. Perwesh a/a 29 years S/o Sri Prakash Chand
5. Alakh Narain a/a 26 years S/o Sri Damodar Prasad
6. Shyam Kumar a/a 26 years S/o Sri Panna Lal
7. Beni Prasad Mishra a/a 22 years S/o Sri N.L. Mishra
8. Sunil Kumar a/a 22 years S/o Sri Dasrath Lal
9. Sanjay Soni a/a 24 years S/o Sri Ramesh Chandra

All are working as Pharas, Central Excise
and Customs, Allahabad.

.....Applicants

Counsel for the applicants :- Sri K.K. Mishra

V E R S U S

1. Union of India through Secretary, Central Board of
Excise and Customs, M/o Finance, D/o Revenue, New Delhi.
2. Chief Commissioner, Central Excise and Customs,
Kanpur.
3. Commissioner, Central Excise and Customs, Allahabad.
4. Deputy Collector, Personnel and Vigilence,
Central Excise and Customs, Allahabad.
5. Superintendent (Head Quarter),
Central Excise and Customs, Allahabad.

.....Respondents

Counsel for the respondents :- Km. Sadhna Srivastava

O R D E R (Oral)

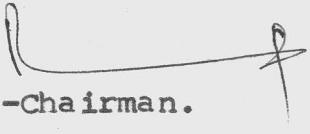
By this O.A under section 19 of the Administrative
Tribunals Act, 1985, the applicants, who are 9 in number,
have prayed for a direction to respondents to consider them



for regularisation and to continue their services as casual labourers in the Department of Customs and Central Excise.

2. The regularisation has been claimed on the basis of Government Scheme circulated on 10.09.1993 which was effective from 01.09.1993. The condition was that on aforesaid date the concerned person should be in employment. This condition is not satisfied by the applicants hence they are not entitled for any direction about regularisation. However, as the applicants have already served the department for some time, they are entitled for engagement when the department needs hands for discharging duties as casual labourers. For this purpose they shall be preferred against those who have been engaged subsequently.

3. Subject to aforesaid the O.A is disposed of finally with no order as to costs.


Vice-Chairman.

/Anand/